

NRIL & ND

Mr. P. Sivam Pillai for applicant
Mr. T. A. Rajai for Railways

Heard. The application is admitted
Respondents to file reply within 5 weeks
with copy to the applicant who may
file rejoinder if any within 2 weeks
hereafter with copy to respondents. List
before DR for completion of Pleadings
on 29.5.90

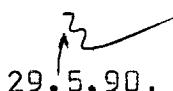


23/3/90

for 29/5
CNF

TWZ

The applicant is represented through counsel.
None appears for the respondents. Time till 26.6.90
granted to file reply, if any,


29.5.90.

for 26/6
CNF

TWZ

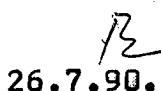
None appears for the applicant. Respondents are
represented through counsel. Time till 26.7.90 granted
to file reply, as prayed for.


26.6.90.

for 26/7
CNF

TWZ

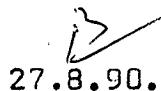
The applicant is represented through counsel.
None appears for the respondents. Time till 27.8.90
granted to file reply, as a last chance. No further
adjournment will be granted for the purpose.


26.7.90.

for 27/8
CNF

TWZ

Both sides are represented through counsel.
Time till 12.10.90 granted to file reply, if any, as
a last chance, as prayed for. No further adjournment
will be granted under any circumstances.


27.8.90.

for 12/10
CNF

TWZ

Both sides are represented through counsel. The counsel for the respondents submits that the counter has been prepared and sent for signature and requests ~~to~~ a short adjournment for filing the reply. Time till 12.11.90 granted to file reply as a last chance, as prayed for. No further adjournment will be granted under any circumstances.

For 12.

Comin
ar 1/11/90
in
511

R
12.10.90.TWZ

None appears for both sides. Reply has already been filed. Time till 10.12.90 granted to file rejoinder, if any, as a last chance.

For 10/12Rejoinder

R
12.11.90

TWZ

None appears for the applicant. Respondents are represented through counsel. Rejoinder has not been filed so far in spite of the time granted for the purpose. Hence, posted for hearing before the court on 16.1.91.

3

16.12.90.

NOT FOR

None for applicant
Mr. M.C. Chelian for respondents by Proxy.

At the request of the counsel for the respondents let this case be listed for 28.1.91 along with O.A. 310/90 and connected cases. Rejoinder if any by the applicant be filed before that date.

3
A 16/1/91b2 V16/1/91

- 3 - OA 222/90

NVK & AVIT

28/1/91

19

Mr. P. Sivan Pillai for the applicant
Mr. M.C. Cheriyan for the respondents

Let the case be listed along with

OA 188/90 for trial hearing on

15/2/91

28/1/91

14.2.91

5PM 2 AV 10

Mr. Sivan Pillai
Mr. M.C. Cheriyan

List for final hearing on

26.3.91

14.2.91

5PM 2 AV 10

26.3.1991

(28)

Mr. Steven Pillai - for applicant

Mr. Th Rajen - for the respondents

At the request of the learned counsel for the
parties, List for Final hearing on 19.4.1991.

26.3.1991

-4-

19.4.91

SPM & AVH

Mr Sivan Pillai
Mr M.C. Cherian

Heard in part

Adjourned to 23.4.91 (AN)
and 25.4.91 (AN)

SPM

19.4.91

23/4
91

SPM & AVH

Arguments heard in part. List
as part heard on 25.4.91 (AN)

M.C.C.

23.4.91

25.4.1991

SPM & AVH

Mr.P.Sivan Pillai-for applicants

Mr.M.C.Cherian,for respondents.

Oral arguments concluded. The learned copunsel for the applicant wishes to give written arguments with a copy to the learned counsel for the respondents by 29.4.1991. He may do so. The learned counsel for the respondents may file written arguments on his side by 3.5.91.

List for completion of written arguments on 3.5.1991.

S.P.M.

25.4.1991.

OA 22/90

SPM & AVH

3.5.1991

Mr.Sivan Pillai - for applicants
Mr.MC.Cherian - for respondents

Heard the learned counsel for the parties on
MP Gy.No.3784/91. In view of what has been stated
in the MP, we direct that the case be listed for oral
arguments on 11.6.1991.

Adjourned to
20.6.91 by
MC.Cherian
M/S

M/S
3.5.1991

SPM & AVH

Mr.Sivan Pillai - for applnt.
Mr.MC.Cherian - for res.

At the request, list for further direction
on 21.6.1991.

M/S
20.6.1991

SPM & AVH

Mr.Sivan Pillai - for applnt.
Mr.MC.Cherian - for res.

Adjourned to 17.7.91 for further hearing.

M/S
21.6.91

SPM&AVH

17.7.1991 Mr. Sivan Pillai-for applicant
Mr.MC.Cherian with Mr.Warrier(Sr.counsel)

The learned counsel for the respondents has filed an M.P. praying that O.A.484/90, 908/90,910/90 and 916/90 should also be heard along with this case. It has also been prayed that the counter affidavit filed in O.A.484/90 should be adopted as supplementary C.A. in this case also. In the interest of justice, we allow the M.P. and prayer made therein and direct as follows:

- (a) C.A. filed in O.A.484/90 be adopted in this case also.
- (b) The learned counsel for the applicant who has received a copy of the C.A. is directed to file rejoinder if any within two weeks with a copy to the counsel for respondents.
- (c) list this case for final hearing along with the aforesaid four other cases on 3.9.91 as Part Heard. No further adjournment will be given.

M/S
17.7.91

11.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 12.9.91.

Adjourned
Notice 11/9

11.9.91

12.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.MC Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 13.9.1991.

13.9.1991

Mr.Sivan Pillai for applicant

Mr.TRG Warrier with Mrs.Dandapani and Mr.Cherian.

✓ 12.9.91

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any, within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

✓ Dr

13.9.1991

10.1.92

SPM+AVH

Orders pronounced in open court.

✓ Dr
10.1.92